

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-960(PB)/2019

IN THE MATTER OF:

Shubham Jain Applicant/petitioner
v.
Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Ms. Sonika Sharma & Mr. Varun Jain, Advs.
For the Respondent(s): Mr. Aman Anand, Mr. Parth Kaushik, Advs.

ORDER

Learned counsel for the respondent states that the reply has been filed in the registry through E-filing and a hard copy shall be filed during the course of the day. A copy of the same has also been furnished to the counsel for the petitioner.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel for the respondent.

List for arguments on 23.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)